

HIGH COURT OF SIKKIM
Record of proceedings

Crl. Rev. P. No. 01 of 2024

SMT. RACHANA AGARWAL REVISIONIST

VERSUS

DR. ARVIND KUMAR GOYAL & ORS. RESPONDENTS

Date: 13.10.2025

CORAM :

HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, J.

For Revisionist : Ms. Babita Kumari, Advocate.

For Respondent : Ms. Dikcha Thapa, Advocate.
Nos. 1 to 3.

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1. A communication dated 09.10.2025 has been received by the Registry of this Court from the Sikkim State Legal Services Authority duly informing that the dispute between the parties have been amicably settled before the Mediation Centre, East at Gangtok. The original Deed of Compromise between the parties dated 30.08.2025 has also been forwarded. The said Deed of Compromise is duly signed by both the parties in the presence of both the witnesses named therein. The Deed of Compromise is taken on record.

2. The learned counsel for the parties submitted that the parties are satisfied with the amicable settlement.

3. Accordingly, the Crl. Rev. P. No. 01 of 2024 is disposed of in terms of the said Deed of Compromise dated 30.08.2025.

Judge